

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †1354**

**TO BE ANSWERED ON THE 18TH DECEMBER, 2018/ AGRAHAYANA 27, 1940
(SAKA)**

CRIME BY JUVENILES

**†1354. SHRI LAXMI NARAYAN YADAV:
SHRI MANSUKHBHAI DHANJIBHAI VASAVA:
SHRIMATI REKHA VERMA:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of crime by juveniles has increased in the country;**
- (b) if so, the total number of such cases filed during the last three years, State-wise;**
- (c) whether the Government has conducted any study to ascertain the reasons for such growth, if so, the details and outcome thereof;**
- (d) the steps taken by the Government to check the involvement of juveniles in crimes and to wean them away from such activities along with the extent of success achieved in this regard;**
- (e) whether the Government proposes to start a new education system to build model character of the youth in the country so as to check juvenile crimes and if so, the details thereof; and**
- (f) the remedial measures taken by the Government to check such crimes and to rehabilitate the children having criminal records?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): As reported in the latest publish report of the National Crime Records Bureau (NCRB), the number of cases registered against juveniles in the country during the years 2014, 2015 and 2016 are 38,455, 33,433 and 35,849 respectively, which shows a mixed trend. State/UT wise details are given in Annexure.

(c): Bureau of Police Research & Development sponsored a research study titled “A study of the Causal Factors Leading Juveniles to be in Conflict with the Law in Tamil Nadu: Sociological Perspective” in 2014. The study revealed that main factors responsible for deviant behavior on the part of children are restrictive family type, poverty, broken homes, peer influence, uncongenial family environment, unsupervised by their parents, low level of education, drinking habits, smoking habits and immorality etc.

(d) to (f): ‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property rest with the respective State Governments. The Juvenile Justice (Care and Protection of Children) Act, 2000 provides for reformative care in case of children/juveniles in conflict with law including measures for rehabilitation and reintegration. The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) for rehabilitation and reintegration of children in difficult circumstances, under which there is a provision of Counselor in Observation Homes. These Counselors provide counseling services to children in conflict with law and children in need of care and protection as well as for their parents and families. The Act and the Central Juvenile Justice (Care and Protection of

Children) Model Rules, 2016 provide for setting up a network of services and structures for ensuring the well being and rehabilitation of such children, which includes Juvenile Justice Boards, Special Juvenile Police Units, State and District Child Protection Units, Homes of various types and non-institutional care through adoption, foster-care and sponsorship. These measures also intend main-streaming of children in conflict with law. The State Governments/UT Administrations are entrusted with the responsibility for implementation of the Juvenile Justice (Care and Protection of Children) Act, 2000 and Rules made there under.

State/UT-wise Cases Registered against juveniles (CR), Juneviles Apprehended (JUVAPP) Under **Juveniles in Conflict with Law** during 2014-2016

SL	State/UT	2014						2015						2016					
		Total Cognizable IPC Crimes		Total Cognizable SLL Crimes		Total		Total Cognizable IPC Crimes		Total Cognizable SLL Crimes		Total		Total Cognizable IPC Crimes		Total Cognizable SLL Crimes		Total	
		CR	JUVAPP	CR	JUVAPP	CR	JUVAPP	CR	TOTJ UV	CR	TOTJU V	CR	JUVAPP	CR	TOTJUV	CR	TOTJUV	CR	JUVAPP
1	Andhra Pradesh	871	1002	12	16	883	1018	1002	1350	13	21	1015	1371	802	1215	7	14	809	1229
2	Arunachal Pradesh	77	120	4	6	81	126	62	145	4	11	66	156	56	78	1	2	57	80
3	Assam	466	531	21	22	487	553	580	685	44	49	624	734	403	446	33	34	436	480
4	Bihar	4044	5800	327	604	4371	6404	1562	1573	96	101	1658	1674	2169	2443	166	183	2335	2626
5	Chhattisgarh	1611	1916	80	90	1691	2006	1788	2111	126	179	1914	2290	1834	2262	119	132	1953	2394
6	Goa	63	110	1	3	64	113	27	34	1	1	28	35	21	26	0	0	21	26
7	Gujarat	1595	1840	2785	2807	4380	4647	1356	1733	221	224	1577	1957	1561	1954	120	131	1681	2085
8	Haryana	994	1123	47	58	1041	1181	1012	1238	86	95	1098	1333	1051	1218	135	140	1186	1358
9	Himachal Pradesh	262	328	10	14	272	342	186	228	9	13	195	241	194	251	10	12	204	263
10	Jammu & Kashmir	100	137	2	2	102	139	176	244	5	5	181	249	188	309	10	10	198	319
11	Jharkhand	145	164	5	9	150	173	112	112	12	12	124	124	126	124	14	18	140	142
12	Karnataka	376	607	36	33	412	640	398	636	48	56	446	692	436	601	17	26	453	627
13	Kerala	1069	1432	134	143	1203	1575	1177	1570	221	223	1398	1793	553	967	75	93	628	1060
14	Madhya Pradesh	6346	7607	166	195	6512	7802	6320	7586	263	284	6583	7870	7219	8303	150	161	7369	8464
15	Maharashtra	5175	6947	232	281	5407	7228	5482	7123	211	247	5693	7370	6239	7400	367	312	6606	7712
16	Manipur	20	32	3	4	23	36	13	21	4	4	17	25	6	8	4	4	10	12
17	Meghalaya	120	161	5	8	125	169	96	125	15	16	111	141	70	79	14	14	84	93
18	Mizoram	44	52	0	0	44	52	34	44	7	7	41	51	49	59	4	4	53	63
19	Nagaland	9	9	1	1	10	10	14	30	3	3	17	33	16	23	2	2	18	25
20	Odisha	813	1040	25	37	838	1077	910	1069	24	26	934	1095	977	1265	17	20	994	1285
21	Punjab	253	332	24	26	277	358	102	138	9	10	111	148	103	141	14	16	117	157
22	Rajasthan	2174	2871	135	170	2309	3041	2126	2734	77	85	2203	2819	2181	2831	92	112	2273	2943
23	Sikkim	19	22	0	0	19	22	36	36	5	5	41	41	25	37	2	2	27	39
24	Tamil Nadu	945	1185	604	707	1549	1892	1483	2029	331	392	1814	2421	1687	2195	530	615	2217	2810
25	Telangana	912	1039	19	21	931	1060	1226	1412	26	36	1252	1448	991	1173	7	9	998	1182
26	Tripura	64	78	0	0	64	78	37	43	0	0	37	43	24	35	1	7	25	42
27	Uttar Pradesh	1254	1456	143	143	1397	1599	958	1068	48	52	1006	1120	1340	1489	98	98	1438	1587
28	Uttarakhand	122	173	1	5	123	178	125	159	2	2	127	161	123	150	1	1	124	151
29	West Bengal	1483	1714	83	123	1566	1837	473	539	89	112	562	651	619	730	90	108	709	838
	TOTAL STATE(S)	31426	39828	4905	5528	36331	45356	28873	35815	2000	2271	30873	38086	31063	37812	2100	2280	33163	40092
30	A & N Islands	13	18	1	1	14	19	13	16	0	0	13	16	12	13	0	0	12	13
31	Chandigarh	116	165	0	0	116	165	100	147	0	0	100	147	96	141	0	0	96	141
32	D&N Haveli	6	6	0	0	6	6	15	18	2	2	17	20	0	9	0	1	0	10
33	Daman & Diu	2	3	0	0	2	3	3	3	0	0	3	3	7	8	0	0	7	8
34	Delhi UT	1946	2523	23	24	1969	2547	2332	3003	34	36	2366	3039	2452	3749	47	59	2499	3808
35	Lakshadweep	1	1	0	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	16	22	0	0	16	22	60	72	1	2	61	74	67	94	5	5	72	99
	TOTAL UT(S)	2100	2738	24	25	2124	2763	2523	3259	37	40	2560	3299	2634	4014	52	65	2686	4079
	TOTAL (ALL INDIA)	33526	42566	4929	5553	38455	48119	31396	39074	2037	2311	33433	41385	33697	41826	2152	2345	35849	44171

